

ITEM NO.33

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 22737/2013

M/S KAMAKHYA TRADERS & ORS.

Petitioner(s)

VERSUS

RAILWAY BOARD MINIS. OF RAIL. & ORS.

Respondent(s)

(office report on default)

Date : 11/02/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SHIVA KIRTI SINGH
[IN CHAMBERS]

For Petitioner(s) Mr. C. D. Singh, Adv.

For Respondent(s) Mr. M. Khairati, Adv.
For Mr. Shreekant N. Terdal, Adv.

UPON hearing counsel the Court made the following
O R D E R

As prayed for, the learned counsel for the petitioners is directed to supply spare copy of the Special Leave Petition within one week for issuance of notice to the unserved Respondent No. 7.

(Jayant Kumar Arora)
Sr. P.A.

(Sneh Bala Mehra)
Assistant Registrar